

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 48 of 2013 in
DFR No. 48 of 2013

Dated : 4th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s Dhamra Port Company Ltd. ... Appellant(s)

Versus

Odisha Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. P.P. Mohanty

Counsel for the Respondent(s): Mr. Rutwik Panda for R.1
Mr. Hasan Murtaza and
Mr. Aditya Panda for R-2

ORDER

IA No. 48 of 2013
(Appl. for condonation of delay)

This is an application to condone the delay of 34 days in filing the Appeal as against the impugned order dated 16.10.2012.

Though, we are not satisfied with the explanation for the delay, we deem it appropriate to condone the delay on payment of some costs.

Accordingly, the Applicant/Appellant is directed to pay the cost Rs. 10,000/- (Rupees Ten Thousand only) to a charitable

organization, namely “**National Association for the Blind, Delhi State Branch, Sector – 5, R.K. Puram, New Delhi – 110 022**” within two weeks.

After getting the intimation about the compliance of this order, the Registry is directed to number the Appeal and post for Admission on **16.04.2013**.

The Registry is also directed to send a copy of this order to the above charitable organization.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/vt